GOVERNMENT OF INDIA HUMAN RESOURCE DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:5622 ANSWERED ON:02.05.2000 RECOMMENDATION OF NATIONAL COMMISSION FOR WOMEN SUBODH MOHITE

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government propose to provide enforcement power to National Commission for Women in place of recommendatory power;

(b) if so, the details thereof;

(c) if not, the reasons therefor;

(d) the main recommendations made by the National Commission of Women so far; and

(e) the action taken by the Government thereon?

Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI SUMITRA MAHAJAN)

(a) No, Sir.

(b) Does not arise.

(c) The National Commission for Women under Section10(1) of the National Commission for Women Act 1990 is already empowered, interalia to:-

- investigate and examine all matters relating to the safeguards provided for women under the Constitution and other laws;

- take up the cases of violation of the provisions of the Constitution and of other laws relating to women with the appropriate authorities;

- look into complaints and take suo-moto notice of matters relating to deprivation of women's rights etc.

Further, as per Section 10(4) of the Act, the National Commission for Women while investigating any matter referred to above have all the powers of a Civil Court trying a suit and, in particular summoning and enforcing the attendance of any person from any part of India and examining him on oath.

(d)&(e) Action taken reports in respect of recommendations contained in the Annual Reports of the National Commission of Women have already been laid on the Table of the House, as indicated below:-

Year of Number of Date of laying the Annual Report recommendations Report together with Action Taken Report on the Table of the House

1992-93	43	25.8.1995
1993-94	17	16.5.1997
1994-95	89	18.12.1998
1995-96	99	20.12.1999